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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH

O.A. No. 1/1995.

Date of Order 21.3.1995.

Gordhan Ram

.....Applicant.

Vs.

Union of India and others

.....Respondents.

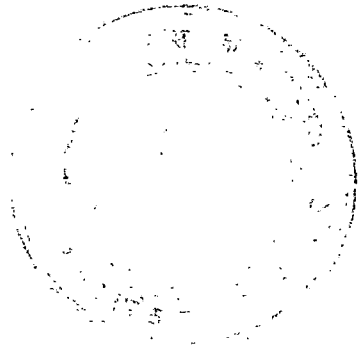
CORAM: HON'BLE MR. GOPAL KRISHNA, JUDICIAL MEMBER.
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicant - Mr. R.K. Soni, advocate.
For the respondents - Mr. Jagdish Vyas, brief holder
for Mr. V.D. Vyas, advocate.

O R D E R (ORAL)

(Hon'ble Mr. Gopal Krishna, Judicial Member)

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Applicant, Gordhan Ram, has filed this Application under Section 19 of the Administrative Tribunals Act, 1985, praying that the adhoc period spent by the applicant as Fireman-I be counted for the purpose of his seniority and the respondents be directed to re-fix the pay of the applicant as per rules with effect from 6.11.1991 when his juniors, namely, Shyam Lal, Abdul Wahab and Meta Ram were regularly promoted to the post of Fireman-I. The applicant has also prayed for consequential benefits as also for a direction to the respondents to accord similar treatment to him in the matter of his pay fixation as has been given to S/Shri Chand Khan, Hanuman Chand and Idan.

2. We have heard the learned counsel for the parties.

3. The applicant made a representation to the concerned authority vide Annexure A/1, dated nil. The

Copied learned counsel for the applicant states that this

representation was received in the office of Respondent No. 4 on 21.7.1993 and he further states that this representation is still pending and it has not been disposed of. However, the applicant wants to make a detailed representation to the concerned authority in regard to his grievances and the learned counsel for the respondents has no objection if the same is made and disposed of by the respondents on merits through a speaking order after hearing the applicant.

4. In the circumstances, we dispose of this O.A. with a direction to the Respondent No. 3 that if the applicant makes a representation within a month of the date of this order, the same shall be disposed of by him within three months of the receipt thereof through a detailed order meeting all the points raised therein after affording an opportunity of hearing to the applicant. If the applicant is aggrieved by the decision taken on his representation, he shall be free to file a fresh O.A.

No order as to costs.

Usha Sen
(USHA SEN)
ADMINISTRATIVE MEMBER

Gopal Krishna
(GOPAL KRISHNA)
JUDICIAL MEMBER